

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA. No. 136(ND)/2016**

**IN THE MATTER OF:**

**M/s Peacock Group Inc. & Anr.**

**.... APPLICANT / PETITIONER**

**Vs.**

**M/s Direct Resource India Pvt. Ltd. & Ors.**

**.... RESPONDENT**

**SECTION:**

**Under Section 241/242, 244 & 59**

**Order delivered on 13.09.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER**

:- Mr. Saurabh Kalia, Advocate  
Mr. Palash Aggarwal, Advocate  
Ms. Samridhi Gogia, Advocate

**For the RESPONDENT No. 2**

:- Mr. C. S. Yadav, Advocate  
Mr. Captain P. Chopra

**ORDER**

Learned Counsel for the parties are present and represents that the matter is part heard before the Hon'ble Principal Bench and in view of the same, the hearing may be deferred today. Let the matter be placed before the Hon'ble Principal Bench on 28<sup>th</sup> September 2017.

Sd/-

**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**